tfCONCEALED INCOME

103. SHRI MAHABIR DASS : SHRI M. AJMAL KHAN : SHRI ARJUN ARORA:

Will the Minister of FINANCB be pleased to state:

- (a) the number of persons who de-scheme is Rs. 1,46,53,72,524. The amounts 31st March, 1966 under the scheme voluntary disclosure of income and what is their respective number for the cities of Madras, Bombay, Calcutta and Delhi; and
- (b) what is the total amount of such disclosures?]

वित्त मंत्री (श्री शक्तित्व कीघरी):
(क) वित्त (सं० 2) अधिनियम, 1965
की धारा 24 के अन्तर्गत स्वेच्छा से आय
प्रकट करने की योजना के अधीन 31-3-66
तक 1,12,425 व्यक्तियों ने अपनी छिपी
आय की घोषणा की । आयकर आयुक्त
मद्रास, वम्बई, कलकत्ता और दिल्ली के
कार्यक्षेत्रों के विवरण इस प्रकार हैं:—

			ब्यक्ति
मद्रास .	10	25	1,213
बम्बई .	*	9	22,001
कलकत्ता		147	15,222
दिल्लो .		0.	12,908

महरों के अनुसार अलग-अलग आंकड़े उप-लब्ध नहीं हैं।

(ख) इस योजना के अंतर्गत प्रकट की गयी कुल रकम 1,46,53,72,524 रुपये है। उपर्युक्त आयुक्तों के कार्य क्षेत्रों के अनुसार रकम इस प्रकार है:—

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मद्रास		90	2,69,66,788
बम्बई	24	183	31,23,23,629
कलकता	9	74	31,92,13,473
विकलं :			17.95.41.632

tfTHE MINISTER OP FINANCE (SHRI SACHINDRA CHAUDHURI): (a) 1,12,425 persons declared their concealed income under the voluntary disclosure scheme contained in Section 24 of the Finance (No. 2) Act, 1965 upto 31-3-66. The details for the charges of the Commissioners of Income-tax, Madras. Bombay, Calcutta and Delhi are as follows:

		Persons
Madras	 2.2	1,213
Bombay	 	22,001
Calcutta	 	15,222 -
Delhi	 	12,908

Separate figures for the cities are not available.

(b) The total amount disclosed in this scheme is Rs. 1,46,53,72,524. The amounts in respect of Commissioners' charges mentioned above are:

		Rs.
Madras	**	2,69,66,788
Bombay		31,23,23,629
Calcutta		31,92,13,473
Delhi	**	17,95,41,632

RECOGNITION OP TRADE UNION OF SANTRAOACHI GOVERNMENT PRESS

104. SHRI CHITTA BASU : SHRI D. L. SEN GUPTA :

Will the Minister of WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

- (a) whether Government have recognised any trade union functioning at the Central Government Press at Santragachi; and
 - (b) if not, the reasons therefor?

THE MINISTER OF WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI MEHR CHAND KHANNA): (a) ami (b) An application for recognition from the Government of India Press Workers Union, Santragachi, Howrah had

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been received and considered. It has been CONTRACT GIVEN TO B.S.S. FOR DEVBX.0 decided to accord recognition to this Union. Orders will issue shortly.

RASHBEHARI BASU MEMORIAL

105. SHRI CHITTA BASU: SHRI D. L. SEN GUPTA:

Will the Minister of WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

- "Rashbehari (a) whether the Basu Memorial Committee", Calcutta, approached the Government of India to make suitable arrangements for perpetuating the memory of this great revolutionary leader; and
- (b) if so, what steps have so far been taken in this behalf?

THE MINISTER OF WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI MEHR CHAND KHANNA): (a) Yea.

(b) The question of erecting a statue of the late Rashbehari Basu is under the consideration of the Committee on Installation of Statues in Delhi

Kosi Project

106. SHRI A. D. MANI: Will Minister of IRRIGATION AND POWER be pleased to state:

- (a) whether any agreement has been reached with the Government of Nepal regarding the amendment of the Kosi Project Pact; and
- (b) whether construction work on the Western Canal has been held up for the past twelve months on account of non-agreement on the subject?

THE MINISTER OF IRRIGATION AND POWER (SHRI FAKHRUDDIN AHMED): (a) An agreement is likely to be finalised shortly.

(b) Yes.

MENT OP LAND AT KALKAJI

107. SHRI U. S. DUGAL: SHRI JAGAT NARALN:

Will the Minister of WORKS, HOU2 ING AND URBAN DEVELOPMBN* be pleased to state:

- (a) whether it is a fact that the Bbaxa Sewak Samaj was awarded a contract i 22 per cent above the estimated cost fo developing land at Kalkaji;
- (b) whether it was stipulated in th contract that if the work was not COCA pleted in ten months from the date o award of the contract, compensation fo delay in execution would be levied:
- (c) whether the work has been cam pleted according to the contract;
- (d) if the answer to part (c) above bt in the negative, whether compensation ha.' been levied, if so, the quantum thereof and
 - (e) if not the reasons therefor?

THE MINISTER OF WORKS, HOU* ING AND URBAN DEVELOPMENT (SHRI MEHR CHAND KHANNA): (a) Yes.

- (b) Yes.
- (c) No.
- (d) and (e) On the failure of the Samaj to complete the work, their contract was rescinded and the balance work awarded to another contractor. The quantum of compensation, will be known after the finalisation of the accounts of the latter contractor. The Samaj have explained why they could not complete the work and Government are now considering the question of recovery of compensation from them.

GOLD PRICE

- 108. SHRI U. S. DUGAL: Will the Minister of FINANCE be pleased to state:
- (a) whether the Soviet Union have suggested a World-wide increase in the price of gold as a means of providing more liquid money for investment in developing countries;